

into the police firing if people stage demonstration at the call of any political party. If the Government will not make the position clear in the House, the people of this country will take it as a fact that the Union Government have certainly issued such directives or formal or informal advice to the State Government.

श्री अटल बिहारी वाजपेयी (ग्वालियर) : एक शब्द मैं भी कहना चाहता हूँ । मैं लम्बड़ी गया था । मैंने वही स्थान देखा है जहाँ गोली चली थी । मुझे बताया गया है कि गुजरात सरकार जूडिशियल इनक्वायरी कराना चाहती थी लेकिन केन्द्र ने मना कर दिया और कह दिया कि ऐसे मामलों में जूडिशियल इनक्वायरी नहीं होनी चाहिए ।

अध्यक्ष महोदय : केन्द्र का नाम लेने से वह केन्द्र का विषय नहीं बन जाता है ।

श्री अटल बिहारी वाजपेयी : अगर ये डिनाई नहीं करेंगे तो जो धारणा बन गई है उसकी पुष्टि हो जाएगी ।

SHRI SAMAR GUHA (Contai) : Sir, I want to make a submission here.

MR. SPEAKER : There is nothing before the House.

श्री भान सिंह भौरा (भटिंडा) : बार-बार यह कहा गया है कि डीजल यहाँ से पंजाब भेजा जा रहा है । लेकिन वह वहाँ भेजा नहीं गया है । आज ही खबर आई है अखबारों में कि डीजल हंगरी फार्मज्ज आफ पंजाब लूट

MR. SPEAKER : I am so sorry. The whole of yesterday was taken up by this debate. Why do you want to take it up again ?

श्री भान सिंह भौरा : खाद्य मंत्री और रेल मंत्री बैठे हुए हैं । वे डीजल पंजाब को भेजते क्यों नहीं हैं ? वे जल्दी क्यों नहीं करते हैं इस काम को ?

SHRI JYOTIRMOY BOSU (Diamond Harbour) : Sir, last week I raised the matter about Prof. Dawson. It was sent to

the Minister. To-day is the last day of the session.

MR. SPEAKER : I have sent it to the Education Minister.

SHRI JYOTIRMOY BOSU : The session is going to be over. Thereafter, it will have no meaning. You will please allow me to make a submission.

MR. SPEAKER : I am not allowing that unless I hear from the hon. Minister. I am sorry, it is not my fault.

SHRI JYOTIRMOY BOSU : If he is not sending a reply, who will guide me ?

MR. SPEAKER : I shall guide you later on. Unless I hear from him I am not going to allow you. This is a university affair. I want to give the Professor an opportunity. After all, they have their autonomy. I feel no justification in the matter. Unless I hear from the Minister of Education, I am not going to allow that. By merely writing to me, you are not entitled to raise it. I have sent it to the minister and I will study his reply. If something is wrong, certainly it will be looked into. This Parliament will continue for another three years.

SHRI SAMAR GUHA : A telegram has been sent by the West Bengal Minister in charge of the development of Sunderbans requesting the Railway Minister to permit early construction of the railway line there. I raised a debate on the development of the Sunderbans and the Central Government advised the West Bengal Government to constitute Sunderbans into a separate district. The Government of West Bengal have done it. Mr. Pai made a commitment to the West Bengal Government that if a traffic survey is found favourable, there will be no necessity for a techno-economic survey. A traffic survey was made and it has been found to be favourable. So, I request the Railway Minister to see that the construction of the railway line there is taken up. (Interruptions).

MR. SPEAKER : These are not matters for Rule 377.

श्री चंद्रिका प्रसाद (बलिया) : हमारे यहाँ उत्तर प्रदेश में और मेरे क्षेत्र में मिट्टी का तेल, डालडा आदि नहीं मिल रहे हैं । मिट्टी का तेल दो रुपये बोतल बिक रही

[श्री चन्मिका प्रसाद]

है। मिलों वाले ट्रेडर्स से कहते हैं कि हमें ज्यादा दाम दो तब हम बनस्पति घी देंगे। इस तरह के जो मिल मालिक हैं उनके खिलाफ कार्रवाई होनी चाहिए। वह ब्याह, शादियों का मौसम है। इसमें लोगों को तेल, घी आदि दिलाने की व्यवस्था होनी चाहिए। सिमेंट भी हमारे यहां नहीं मिलता है। वह भी उपलब्ध किया जाना चाहिए। उसका भी ब्लैक चल रहा है। हमारे क्षेत्र में इन चीजों का भयंकर अकाल है। उत्तर प्रदेश बहुत बड़ा प्रदेश है और उसकी आबादी के लिहाज से उसको इन वस्तुओं का कोटा मिलना चाहिए।

13.08 hrs.

RESOLUTIONS RE. RAILWAY CON- VENTION COMMITTEE

THE MINISTER OF RAILWAYS
(SHRI L. N. MISHRA): I beg to move:

"That this House do resolve that the membership of the Parliamentary Committee to be appointed in pursuance of a resolution adopted by Lok Sabha on 7th May, 1973 to review the rate of dividend which is at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance *vis-a-vis* the General Finance and make recommendations thereon, be increased by 2 more members of this House to be nominated by the Speaker."

MR. SPEAKER: The question is:

"That this House do resolve that the membership of the Parliamentary Committee to be appointed in pursuance of a resolution adopted by Lok Sabha on 7th May, 1973 to review the rate of dividend which is at present payable by the Railway Undertaking to General Revenue as well as other ancillary matters in connection with the Railway Finance *vis-a-vis* the General Finance and make recommendations thereon, be increased by 2 more members of this House to be nominated by the Speaker."

The motion was adopted.

SHRI L. N. MISHRA: I beg to move:

"That this House do recommend to Rajya Sabha to agree to associate one more member from Rajya Sabha with the Parliamentary Committee to review the rate of dividend which is at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance *vis-a-vis* the General Finance and make recommendations thereon, to be nominated by the Chairman and to communicate the name of the member so appointed to this House."

MR. SPEAKER: The question is:

"That this House do recommend to Rajya Sabha to agree to associate one more member from Rajya Sabha with the Parliamentary Committee to review the rate of dividend which is at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance *vis-a-vis* the General Finance and make recommendations thereon, to be nominated by the Chairman and to communicate the name of the member so appointed to this House."

The motion was adopted.

13.10 hrs.

STATEMENT RE. REPORT OF SUGAR ENQUIRY COMMITTEE

THE MINISTER OF AGRICULTURE
(SHRI F. A. AHMED): Sir, yesterday the hon. Member, Shri Laxminarain Pandeya, raised the question of the report of the Sugar Enquiry Committee. I have great pleasure to inform the House that the Report of the Committee was submitted to me yesterday evening and it is under examination.

13.11 hrs.

MOTION RE. ALLEGED MISLEADING STATEMENTS BY MINISTERS

MR. SPEAKER: The House will now take up the motion to be moved by Shri Shyamnandan Mishra. The time allotted is four hours.